

HIGH COURT OF JUDICATURE AT HYDERABAD

ROC No.1304/S0/2017

Dated: 9.05.2017

CIRCULAR NO. 3 /2017

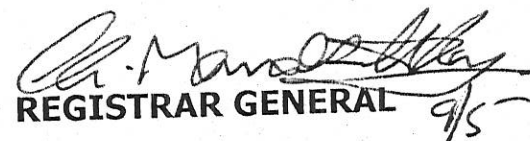
Sub: High Court of Judicature at Hyderabad – Excise cases- belatedly sending samples collected in excise cases for testing- deprecated - Instructions – Issued.

Certain instances have come to the notice of the High Court that the Judicial Officers are sending the samples collected in excise cases for testing belatedly. Keeping the collected samples in the Courts will prejudicially affect the cases and it would adversely impact upon characteristics of the same.

Therefore, High Court hereby directs all the Judicial Officers concerned in the both States of Telangana and Andhra Pradesh, to immediately send the sample collected in excise cases to the laboratories for testing without any delay. Any deviation of this instruction will be viewed seriously.

The Unit Heads are directed to periodically monitor the issue and see that the samples in excise cases are sent for required test without their being any delay.

Receipt of the circular be acknowledged.


REGISTRAR GENERAL 9/5

To

1. All the Unit Heads in the both States of Telangana and Andhra Pradesh. (With a request to communicate the same to all the Officers under their control).
2. The Personal Secretary to the Hon'ble Sri Justice P.V. Sanjay Kumar, for placing the same before His Lordship.
3. The Section Officer, Computer Section, High Court of Judicature at Hyderabad, to place the circular in the official website of the High Court.
4. The Section Officer, E-Section and O.P.Cell, High Court of Judicature at Hyderabad.